

**Government of Punjab
Department of Health and Family Welfare,
(Health – IV Branch)**

No.CoViD-19/4HB4/2020/Spl.1-2

Date:23.5.2020

To

1. All Deputy Commissioners.
2. All CP/Senior Superintendents of Police.

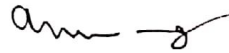
Subject: Regarding protocols for persons coming into Punjab.

This is in continuation to letter No. Covid-19/4H4B/2020/91-91 dated 7.5.2020 vide which Guidelines for home quarantine for persons coming to Punjab from other States were issued. A format of undertaking to be submitted by such persons was also enclosed with the ibid letter.

The same is reiterated and it is requested to ensure compliance of these instructions for persons coming into Punjab by all means of transport i.e. by Air, Train and Road.

Enclosures:

1. Guidelines for Home quarantine of persons coming to Punjab from other States.
2. Protocols for persons coming in and leaving Punjab.
3. Undertaking.



**(Anurag Agarwal), IAS
Principal Secretary to Govt of Punjab
Department of Health and Family Welfare**

No.CoViD-19/4HB4/2020/Spl.3-7

Date:23.5.2020

A copy is forwarded the following for information:

1. OSD to Chief Secretary, Government of Punjab
2. Secretary Health cum MD, NHM.
3. Director Health Services.
4. Executive Director, SHSRC Punjab for information please.
5. All Civil Surgeons, Punjab for information & necessary action.



**(Anurag Agarwal), IAS
Principal Secretary to Govt of Punjab
Department of Health and Family Welfare**

Government of Punjab

Health IV Branch

To

1. All Deputy Commissioners of the State
2. All Civil Surgeons of the State.

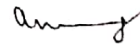
No: COVID-19/4864/2020/91-92

Date: 07.05.2020

Subject: Regarding guidelines for Home quarantine for persons coming to Punjab.

With reference to the above mentioned subject, following guidelines must be followed by the persons who are coming to Punjab from other States :

1. Every person coming to Punjab should be screened at entry point for symptoms of Covid-19 and relevant history must be taken to assess whether a person is coming from a containment zone, if found asymptomatic, such person should be put under home quarantine.
2. Deputy commissioner, Civil Surgeon and District Surveillance officer must be intimated about list of such persons with their contact details, address etc.
3. A written undertaking as per the form attached must be taken from every person entering Punjab from other States and a copy must be shared with concerned district authorities.
4. A communication link between the person and surveillance team of the concerned area is a prerequisite for the entire duration of home quarantine.
5. He should have active COVA app on mobile (available at android playstore and Apple appstore) and it should remain active at all times (through Bluetooth or Wi-Fi).



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6. The person shall agree to monitor his health and regularly inform his health status to the District Surveillance Officer for further follow up by the surveillance teams.
7. There shall be a prominently displayed sticker outside the house Gate stating "Under surveillance for Home Quarantine".
8. Reporting of such cases will be done daily to the State IDSP Cell.
9. Family and concerned person must be counseled about the importance of adhering to the needful precautions during home quarantine like hand hygiene, maintaining physical distance, respiratory hygiene, staying at home, use of mask, avoiding visitors at home till the period of quarantine is over etc.
10. Person must report to the nearest Government health facility in case of development of any symptoms of the disease.
11. Once the period of home quarantine is over, surveillance team of the area must be informed.

Enclosed: 1) Protocol
2) Undertaking



Principal Secretary Health & Family Welfare

CC:

1. Chief Secretary, Govt of Punjab.
2. MD, NHM
3. MD, PHSC
4. Director Health Services.

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Protocols for persons coming in and leaving Punjab

A meeting of State Public Health Advisory Group (SPHAG) Chaired by Dr K. K. Talwar, Chairperson, Advisor (Health & Medical Education) Punjab was held on 04.05.2020 at 11:30am by VC to discuss protocol for persons coming in and leaving Punjab and use of Rapid Antibody Test Kits. Based on the recommendations of the above mentioned committee following protocol was discussed and finalized by HSRPC on 6 May, 2020.

Persons returning from other states

- I) All persons will be screened at the entry points for symptoms and will be made to download COVA app if they have a smartphone.
 - a. Symptomatic cases will be shifted to nearest health facility for testing as per protocol. Persons tested positive will be shifted to level 1, 2 or 3 health care/hospitals as per their clinical status.
 - b. Asymptomatic persons and those who test negative will be home quarantined for 14 days with strict quarantine and follow ups by health teams. They will be required to give an undertaking (Annexure 1) and follow the guidelines for home undertaking (Annexure 2). Those not in a position to meet these requirements may be kept in village quarantine/institutional quarantine.

II) Persons who have recently returned to the State

- a. Recently large no. of persons have come from Maharashtra, Rajasthan and other states. They have been put in Govt/institutional quarantine and are being tested for COVID 19. All such persons will download COVA app if they have a smartphone.
- b. Persons tested positive are being shifted to level 1, 2 or 3 health care/hospitals as per their clinical status.

Persons who test negative may also be carrying viral load that has not yet shown up in testing and will be home quarantined for 14 days with strict quarantine and follow ups by health teams. They will be required to give an undertaking (Annexure 1) and follow the guidelines for home undertaking (Annexure 2). Those not in a position to meet these requirements may be kept in village quarantine/institutional quarantine.

III) Persons coming from abroad

- a. All persons arriving to Punjab state through Airport/seaport/land port will handover self declaration form having personal and health details to state officers. They would be screened as per the health protocol at the port of entry. They shall also download COVA app.

- b. All symptomatic persons will be taken to a health facility for RT-PCR test. COVID 19 positive persons will be treated as per health protocol.
- c. All other COVID 19 negative and asymptomatic persons may also be carrying viral load that has not yet shown up in testing and will be taken to Govt/institutional/hotel quarantine for 14 days on payment basis. Thereafter their RT-PCR test will be done and if tested negative they will be allowed to go home.

IV) Screening of those leaving the State:

- a. All the persons leaving the state will be screened for the COVID symptoms (Fever, Cough, Sore Throat, and Breathing Difficulty).
- b. Symptomatic cases will be tested for COVID as per protocol. Persons tested positive will be shifted to Level 1,2 or 3 health facilities as per their clinical status.
- c. Asymptomatic persons will be allowed to leave the State with advice that on arrival they should follow the advice of the receiving State.

V) Surveillance using Rapid Antibody test kits (RTK):

- a. RTK not to be used as a diagnostic tool.
- b. RTKs can be used for surveillance or epidemiological purposes only as recommended by ICMR .
- c. RTKs to be validated before use.
- d. RTK can be field tested in low prevalence area or population.
- e. Some of Indian States have used RTK for surveillance purposes but no State has used RTK as diagnostic tool.

Undertaking on home quarantine

1. I S/W of, resident of , do hereby voluntarily submit that I am not coming out of any containment zone and I undertake to remain in home quarantine for a period of 14 days and during this period I shall monitor my health and maintain distance with those around me and interact with the assigned surveillance team in case I suffer from any deteriorating symptoms or any of my close family contacts develops any symptoms consistent with COVID-19.
2. I have been explained in detail about the precautions that I need to follow while I am under home quarantine.
3. I have active COVA app on my phone and I assure that it will remain active throughout the period of isolation.
4. I am liable to be acted on under section 188 of IPC as per provision of "The Epidemic Diseases Act 1897" for any non-adherence to self-isolation protocol.

Signature _____

Date _____

Contact Number _____